Members of the 6th Lok Sabha or who continued to remain Members of the Rajya Sabha were regularised on the condition that they will vacate the accommodation as and when it may be required for allotment to a Minister or for any other purpose of Government. Some Type VIII houses occupied by ex-Ministers who are now M.Ps. are required for allotment to "Ministers in office" or for other purposes of Government. The ex-Ministers occupying these houses have been allotted alternative accommodation and requested to vacate the Type VIII houses. Ex-Ministers, as Members of Parliament, are entitled to allotment of accommodation, but they are not legitimately entitled to retain Type-VIII houses which were allotted to them in their capacity as Ministers.

(b) The ex-Ministers who continue to occupy Government accommodation in their capacity as Members of Parliament are being charged licence fee at the rates applicable to the Members of Parliament occupying houses from the General Pool.

(c) No, Sir.

12.28 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF ALIGARH MUSLIM UNIVERSITY FOR 1973-74 AND STATEMENT FOR DELAY

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : I beg to lay on the Table:—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Aligarh Muslim University Aligarh for the year 1973-74 together with the Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

[*Placed in Library. See* No. LT—1254/77.]

REPORT OF COMMITTEE ON DRUG ABUSE IN INDIA AND A STATEMENT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : On behalf of Shri Raj Narain, I beg to lay on the Table:—

(1) A copy of the Report of the Committee on Drug abuse in India.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the above Report.

[*Placed in Library. See* No. LT—1255/77]

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) : अध्यक्ष महोदय ने नगर भूमि (अधिकतम सीमा और विनियमन) अधिनियम 1976 की धारा 46 की उपधारा (3) के अन्तर्गत निम्नलिखित अधिसूचनाएं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति सभा पटल पर रखता हूं —

(एक) नगर भूमि (अधिकतम सीमा और विनियमन) (छटा संशोधन) नियम, 1977, जो दिनांक 6 अगस्त, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सां० नि० 1049 में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(दो) नगर भूमि (अधिकतम सीमा और विनियमन) (सातवां संशोधन) नियम, 1977, जो दिनांक 17 सितम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सां० नि० 1226 में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

[*Placed in Library. See* No. LT-1256/77]